

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-510
IB-676/ND/2023
IA-2634/2024

IN THE MATTER OF:

Central Bank of India Through Vimal Kumar RP
Vs.

.....Applicant

Mr. Sandeep Singh Madhok

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 09.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Ld. Counsel for the RP is present and submitted that in terms of order dated 21.05.2024, they have send the copy of report to the Personal Guarantor by speed post. However, the same is returned back. None appears on behalf of Personal Guarantor at the time of hearing. In the interest of justice, one last opportunity is being given to the Personal Guarantor to appear and file their response. List this matter on **29.08.2024**.

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)